

**GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO.2441
TO BE ANSWERED ON 08.08.2022**

Criteria for allotment of coal quota

2441 Shri S. Selvaganabathy:

- (a) the number of States which are availing the coal quota;
- (b) the criteria followed for such allotments; and
- (c) whether Government will consider a request for coal allocation to the Union Territory of Puducherry?

ANSWER

MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES

(SHRI PRALHAD JOSHI)

(a) & (b): The New Coal Distribution Policy, 2007 (NCDP, 2007), provided for distribution of coal to those units/consumers in small and medium sector across the country whose requirement was less than 4,200 tonnes per annum and were otherwise not having any access to purchase coal or concluded Fuel Supply Agreement (FSA) for coal supply with coal companies. The earmarked coal quantity would be distributed through State Nominated Agencies (SNAs) notified by the State Governments. However, the overall allocation to the SNAs is within the earmarked quantity of 8 MT. This provision of the NCDP, 2007 has been amended on 27.09.2016 by which the annual cap of 4,200 tonnes per annum for sale through SNAs has been increased to 10,000 tonnes per annum and the phrase of small and medium sector as mentioned in NCDP, 2007 has been amended as small, medium and others.

Coal India Limited (CIL) has informed that SNA's are nominated by State Government/Union Territory along with recommended quantity as per New Coal Distribution Policy (NCDP) 2007. CIL has allocated coal to 11 States for the year 2022-23 through SNA route so far.

(c): Yes, Sir.
